NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI Company Appeal(AT) No. 654 of 2020

IN THE MATTER OF:

Deccan Value Investors L.P.

...Appellant

Vs

Dinkar T. Venkatasubramanian & Ors.

Respondents

Present:

For Appellant:

Mr. Sudhir Makkar, Sr. Advocate, Mr. Bharat Makkar, Mr. Vatsala Rai Ms. Anindita Roy Chowdhury, Advocates

For Respondents

Mr. Dinesh Pednekar, Mr. Arpan Behl, Mr. Chanakya Keswani, Advocates for Respondent No. 1

Mr. Abhinav Vasisht, Ms. Misha, Mr. Siddhant Kant, Mr. Charu Bansal and Mr. Prabh Simran Kau, Advocates for Respondent No. 2

Mr. Sumant Batra and Ms. Niharika Sharma, Advocates for Respondent No. 3

Mr. Sumesh dhawan, Mr. Vatsala Kak and Ms. Geetika Sharma, Advocate for Respondent No. 5.

ORDER (Through Virtual Mode)

11.05.2021 Heard learned Sr. Counsel for the Applicant. This is an Application for the Clarification for the judgment rendered on 16.04.2021 by three Member Bench of this Appellate Tribunal.

We think it proper to place this matter before the appropriate Bench subject to the order of the Hon'ble Officiating Chairperson. Tentative date is fixed 25.05.2021.

[Justice Jarat Kumar Jain] Member (Judicial)

> (V.P. Singh) Member(Technical)